

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 775 of 2020

IN THE MATTER OF:

Jyoti Strips Pvt. Ltd.

...Appellant

Vs.

JSC Ispat Pvt. Ltd.

...Respondent

Present:

For Appellant: Ms. Prachi Johri, Advocate.

For Respondent: Mr. Amit Dhall, Advocate.

ORDER

(Through Virtual Mode)

14.10.2020: Mr. Amit Dhall, Learned Counsel appears on behalf of the Respondent and prays for time to file Reply/Response and accordingly he is required to file the Reply/Response of the Respondent on or before 23.11.2020.

The Registry is directed to list the matter on **24.11.2020**.

In the meanwhile, the Learned Counsel for the Appellant is directed to serve the copy of the 'Appeal Paper Book' to the Learned Counsel for the Respondent within three days from today. The Learned Counsel for the Respondent is directed to serve a copy of Reply/Response to the Learned Counsel for the Appellant three days before the next date of hearing. It is open to the Learned Counsel for the Appellant to file 'Rejoinder', if any.

**[Justice Venugopal M.]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

sr/kam